

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

FRIDAY THIS THE 1ST DAY OF FEBRUARY, 2002.

CORAM : HON'BLE SHRI JUSTICE BIRENDRA DIKSHIT, VICE CHAIRMAN.
HON'BLE SMT. SHANTA SHAstry, MEMBER (A).

ORIGINAL APPLICATION NO.341 OF 2001.

Shri Sakharam Babu Karale
working as Extra Departmental Branch Postmaster,
R/at P.O. Gegaon, Tal. Shahapur,
District : THANE - 421 402.Applicant

(By Advocate Shri S.P. Kulkarni)

V/s.

1. Union of India through
Senior Superintendent of Post Offices,
Thane Central Division,
Divisional Office Building,
Near Thane Head Post Office,
THANE - 400 601.
2. The Director of Postal Services,
Mumbai Region,
Office of the Chief Postmaster General,
Maharashtra Circle, Old GPO Building,
2nd floor, Near CST, Central Railway,
Fort, At P.O. Mumbai-400 001.Respondents.

(By Advocate Mrs. H.P. Shah)

O R D E R (ORAL)

(PER SMT. SHANTA SHAstry, MEMBER(A))

Heard Mr. S.P. Kulkarni, Counsel for the applicant and
Mrs. H.P. Shah, Counsel for the respondents.

Reliefs sought by the applicant in this case are as under:

To hold and declare non-increase in Put Off amount from
21.3.2000 onwards as arbitrary and violative of Rule-9 of
P & T E.D.A. (C. & S)Rules, 1964 and Instructions,
thereunder.

Quash and set aside put off order and direct Respondents
to reinstate the applicant.

Quash and set aside Review Order dated 06.03.2000,
28.04.2000 and 31.01.2000 being arbitrary and illegal.

Quash and set aside Charge Memo and issue direction to
the respondents to carry out fresh Review of Put Off
Order dated 21.12.1999.

The applicant was appointed on a regular basis as Extra
Departmental Delivery Agent (E.D.D.A.) at Mugaon Branch Office
from 18.05.1995. The applicant was transferred and appointed to
work as E.D.B.P.M. in new Branch Post Office which was opened at

village Gegaon in the year 1998. The applicant had no experience of working as E.D.B.P.M. and as such he happened to succumb to some mistakes there and therefore, he was Put Off duty on 21.12.99. He was paid subsistence allowance at 25% of Time Related consolidated Allowance as per Rules. Thereafter, Enquiry Officer and Presenting Officer were appointed in August, 2000, after the issue of the Charge Sheet. The Learned Counsel for the applicant stated that enquiry has concluded and Disciplinary proceedings finalised. He has received this information on 21.01.2002 i.e. 2 days before.

The applicant submits that he has given a representation to the Director of Postal Service on 02.04.2001 regarding the delay in Disciplinary Proceedings and praying that the Charge Memo be ordered to be dropped and to re-instate him in service and to increase the Put Off Allowance by 50% of 25% of T.R.C.A. presently being paid. This representation has not been considered sofar and he has not received any response from the Respondents. The Learned Counsel for the applicant, therefore, prayed that direction may be issued to the Respondents to consider his representation expeditiously and to dispose off the same.

After giving careful consideration it is felt that it would be in the fitness of things that the respondents are directed to decide the representation of the applicant expeditiously. The Respondents are hereby directed to consider the Representation of the applicant dated 2.4.2001 within a period of one month from the date of receipt of this copy of order and pass a speaking order.

The O.A. is disposed off accordingly.

No order as to costs.

Shanta Shastray

(SMT. SHANTA SHASTRY)
MEMBER (A)
ssg.

B. Dikshit

(BIRENDRA DIKSHIT)
VICE - CHAIRMAN